

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-536

IB-726/ND/2022

IA/407/2023

IN THE MATTER OF:

Intec Capital Ltd

Vs.

M/s. Davinder Singh Chawla

....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 28.02.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Dhruv Porwal, Adv Aabhas Singh, Adv Nidhi Saini

For the Respondent : Adv Ayushpuri, Adv Kanav Madnani

For the RP : Adv Inderjeet Singh, Mr. Amit Talwar RP in person

ORDER

The parties have submitted that the matter has been amicably resolved. The Resolution Professional is also present in person. Let application be moved through Resolution Professional as per law for withdrawal of the matter. Post this matter on **13.04.2023**.

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(SHRI P.S.N PRASAD)
MEMBER (J)**